

SL. NO. 49, of 30/11/23

BEFORE THE NATIONAL GREEN TRIBUNAL .  
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 143/2023/EZ

SUDHEN GHOSH

.....APPLICANT(S)

VERSUS

THE WEST BENGAL POLLUTION CONTROL BOARD  
& ORS.

..... RESPONDENT(S)

AFFIDAVIT ON BEHALF OF THE RESPONDENT NO.  
01, i.e. THE WEST BENGAL POLLUTION CONTROL  
BOARD.

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Filed by

*Prithwish Kumar Basu.*

PRITHWISH KUMAR BASU  
ADVOCATE  
HIGH COURT AT CALCUTTA



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AFFIDAVIT ON BEHALF OF THE RESPONDENT NO.  
01, i.e. THE WEST BENGAL POLLUTION CONTROL  
BOARD.

Most Respectfully Sheweth

I, Sri Subrata Ghosh, son of Shri Biswanath Ghosh, aged about 59 years, by faith-Hindu, Occupation- Service, residing at Narkelbagan, Gorosthan, Chinsurah, District - Hooghly, do hereby solemnly declare and say as follows:-

30 NOV 2023

01. That, I am the Chief Engineer, West Bengal Pollution Control Board (hereinafter will be referred to as the 'State Board') and I am well acquainted with the facts and circumstances of the case. I have been duly authorized by the Respondent No. 01, to affirm this Affidavit on its behalf and as such, I am competent to do so.
02. That, this affidavit is being affirmed in pursuant to the orders passed by this Hon'ble Tribunal dated 12.10.2023 and 20.11.2023.
03. That, the Hon'ble National Green Tribunal vide order dated 12.10.2023, constituted a Committee comprising of the following members:-
- i) Senior Scientist/Environmental Engineer, West Bengal Pollution Control Board;
  - ii) District Magistrate and Collector, Bankura or his representative Officer not below the rank of Additional District Magistrate (A.D.M.).



30 NOV 2023

04. That, the said Committee inspected the alleged site, namely, M/s. KMT Industries, located at College Para, P.O.- Beliatore, Bankura- 722203, on 17.10.2023 from 12.20 hrs. onwards.

05. That, the following observations were made by the Committee members from the said inspection :-

- i) The unit was in operation during inspection.
- ii) The unit possesses the following machinery/equipment:

LT winding m/c-01 no. (with 1 HP motor)

HT winding m/c-02 nos. (with 0.5 HP motor each)

Electrical Heat chamber- 01 no. (rated power-6KW)

Chain pulley block- 02 nos. and

Various testing sets (analyser, variac, ratio meter, resistance meter, megger, etc.).



30 NOV 2023

iii) The unit has constructed a shed with side cover for carrying out its entire work activities. The side cover of the workshed falling towards the complainant's residence has been erected by keeping a distance of approximately 4 feet from the boundary wall.

Unit receives usually dry transformers (oil drained) from M/s. WBSEDCL. Necessary repairing work of the said transformers is done by the unit with filling of fresh oil supplied by M/s. WBSEDCL. Collection system for oil spillage, if any, exists. Empty oil drums were seen to be kept under covered shed with concrete floor.



Winding machines, electrical heat chamber and various testing sets are housed in different rooms within its premises. Chain pulley block is placed under the newly constructed covered shed.

iv) The noise levels measured within the unit's premises and the complainant's residence while the unit was in operation with all its activities (like running the winding machines, operating the chain pulley block, etc.) are as follows:

30 NOV 2023

A) Within unit's premises- 69.59 dBA  $L_{eq}$ .

B) At complainant's premises near common boundary wall- 65.16 dBA  $L_{eq}$ .

C) Ambient noise level- 57.23 dBA  $L_{eq}$ .

v) Seepage of oil from the unit into nearby ponds, water bodies, nullahs and agricultural fields was not evident.

vi) No industrial effluent is generated from the unit. Only domestic type of effluent is generated due to sanitation activities. Unit has constructed some soakpits without any septic tank (for the sewage generated from the WC of the workshop) near the common boundary wall between its premises and complainant's premises.



06. That, the following remarks/ recommendations were made by the Committee members:

a) Noise levels measured while the unit was in operation do not imply any significant impact at the complainant's residence.

b) The concerned block office may be asked to look into the matter of soakpit construction by the unit.

c) As per the order of the State Board dated 11.10.2023, the unit is required to carry out its activities/ operations

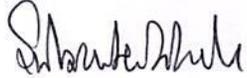
30 NOV 2023

under shed and the unit has acted accordingly. The unit has yet to mount permanent sound absorbing materials on the walls and ground of the workshop as per the said order.

d) The unit should comply with the State Board's direction dated 11.10.2023.

Copy of the inspection report of the Committee is annexed herewith and marked with letter "R".

07. It is therefore respectfully prayed that Hon'ble Tribunal may pass such order/orders as it deems fit and proper in the interest of justice.

  
DEPONENT



30 NOV 2023



## VERIFICATION

I, Sri Subrata Ghosh, son of Shri Biswanath Ghosh, aged about 59 years, by Religion - Hindu, by Occupation- Service, residing at Narkelbagan, Gorosthan, Chinsurah, District-Hooghly, do hereby solemnly declare and say as follows:-

1. That, I am the Chief Engineer, West Bengal Pollution Control Board and I am well acquainted with the facts and circumstances of the instant Original Application.
2. That, the statements made in paragraph 1 of this affidavit is true to my knowledge and belief.
3. That, the statements made in paragraphs 2 to 6 of this affidavit are my information derived from the records available in the office of the State Board which I verily believe to be true and the rest are my respectful submission before this Hon'ble Tribunal.

*Subrata Ghosh*  
DEPONENT

Identified and Settled by me  
*Prithwish Kumar Basu*  
Advocate

WBPCB

Solemnly Affirmed &  
Declared Before Me  
On Identification By \_\_\_\_\_

SARBANI MITRA  
NOTARY  
Regd. No.-5515/08

30 NOV 2023

'R'

**INSPECTION REPORT OF THE COMMITTEE CONSTITUTED BY THE HON'BLE NGT, EZ BENCH, KOLKATA IN CONNECTION WITH O.A. NO. 143/2023/EZ**

Inspection reference	Order of the Hon'ble NGT, EZ Bench dated 12/10/2023 in connection with O.A. no. 143/2023/EZ
Name & address of the unit	M/s. <b>KMT Industries</b> College Para, P.O. - Beliatore, Bankura-722203
Police Station	Beliatore
Local Body	Beliatore GP
Electricity Authority	WBSEDCL
Date & Time of inspection	17/10/2023, 12:20 hrs. onwards
Inspected by	Shri P. Raychaudhuri, WBCS (Exe.), ADM (G), Bankura. Shri A.K. Dey, Environmental Engineer, Durgapur Regional Office, WBPCB.
Persons met during inspection	Sri Subhendu Mukherjee, <i>Proprietor</i> Sri Sudhen Ghosh, <i>Complainant</i>
Industrial category	<i>Orange</i> (Transformer repairing)
Status of CFE/CFO	CFO is valid upto 30/6/2024 (Annexure-1)
Background	<p>The unit under scrutiny is an enlisted transformer repairer of M/s. WBSEDCL (Annexure-2). Location/Route Map is enclosed (Annexure-3). There has been a long drawn complaint against the unit from its adjacent household for creating environmental hazard.</p> <p>The State Board issued a direction vide memo no. 1455-dr-co-o/19/0205 dated 11/10/2023 based on the inspection carried out on 02/01/2023 followed by technical hearing conducted on 17/8/2023 (Annexure-4).</p> <p>The present inspection has been conducted by the Committee formed by the Hon'ble NGT, EZ Bench in connection with O.A. no. 143/2023/EZ.</p>
Observation	<ol style="list-style-type: none"> <li>The unit was in operation during inspection.</li> <li>The unit possesses the following machinery/equipment:-  <i>LT winding m/c- 01 no. (with 1 HP motor)</i>  <i>HT winding m/c-02 nos. (with 0.5 HP motor each)</i>  <i>Electrical Heat chamber-01 no. (rated power-6KW)</i>  <i>Chain pulley block- 02 nos., and</i>            Various testing sets (analyser, variac, ratio meter, resistance meter, megger, etc.).</li> <li>The unit has constructed a shed with side cover for carrying out its entire work activities. The side cover of the workshed falling towards the complainant's residence has been erected by keeping a distance of approximately 4 feet from the boundary wall.</li> </ol> <p>Unit receives usually dry transformers (oil drained) from M/s. WBSEDCL. Necessary repairing work of the said transformers is done by the unit with filling of fresh oil supplied by M/s. WBSEDCL. Collection system for Oil spillage, if any, exists. Empty oil drums were seen to be kept under covered shed with concrete floor.</p>

*Key*



	<p>Winding machines, electrical heat chamber &amp; various testing sets are housed in different rooms within its premises. Chain pulley block is placed under the newly constructed covered shed. Layout Map of the workshop is enclosed (Annexure-5).</p> <p>4. The noise levels measured within the unit's premises &amp; the complainant's residence while the unit was in operation with all its activities (like running the winding machines, operating the chain pulley block, etc.) are as follows:-</p> <p>(i) Within unit's premises- 69.59 dBA <math>L_{eq}</math>.</p> <p>(ii) At complainant's premises near common boundary wall- 65.16 dBA <math>L_{eq}</math>.</p> <p>(iii) Ambient noise level- 57.23 dBA <math>L_{eq}</math>.</p> <p>5. Seepage of oil from the unit into nearby ponds, water bodies, nullahs and agricultural fields was not evident.</p> <p>6. No industrial effluent is generated from the unit. Only domestic type of effluent is generated due to sanitation activities. Unit has constructed some soakpits without any septic tank (for the sewage generated from the WC of the workshop) near the common boundary wall between its premises &amp; complainant's premises.</p>
Other relevant information	<p>1. The unit has been allowed time upto 31/10/2023 to comply with the direction of the State Board issued vide memo no. 1455-dr-co-o/19/0205 dated 11/10/2023. However, the compliance status of the unit as observed during inspection is as follows:-</p> <p>(i) The unit has constructed a shed with side cover for carrying out its entire work activities. Empty oil drums were seen to be kept under covered shed with concrete floor.</p> <p>(ii) The unit has yet to mount permanent sound absorbing materials on the walls &amp; ground of the workshop.</p> <p>(iii) The unit has applied for the Hazardous Waste Authorization to the State Board (application no. 4284483).</p> <p>2. As per Udyam Aadhar registration certificate of Govt. of India, date of commencement of production/business of the unit is 01/04/1994 (Annexure-6).</p> <p>3. The unit possesses current trade license for the activity (transformer repairing) from the local authority (Annexure-7) and land conversion certificate (Annexure-8).</p> <p>4. The complainant alleged that the unit creates environmental hazard, mainly in the form of noise, while in operation. He also stated that as the unit has constructed unauthorized soakpits, his well water has the chance to get contaminated. As far as construction of the shed by the unit is concerned, the complainant wanted to know whether it has the permission of the State Board and expressed his concern about the unit's activities in the locality. He provided documents of submitting</p>





	his complaints against the unit & its owner to the DM, Bankura, S.P., Bankura and related letters addressed to the OC, Beliatare PS and the Sanitary Officer, Barjora, Bankura (Annexure-9).
Remarks/recommendation	<ol style="list-style-type: none"> <li>1. Noise levels measured while the unit was in operation do not imply any significant impact at the complainant's residence.</li> <li>2. The concerned block office may be asked to look into the matter of above mentioned soakpit construction by the unit.</li> <li>3. As per the order of the State Board vide memo no. 1455-dr-co-o/19/0205 dated 11/10/2023 the unit is required to carry out its activities/operations under shed and the unit has acted accordingly. The unit has yet to mount permanent sound absorbing materials on the walls &amp; ground of the workshop as per the said order.</li> <li>4. The unit should comply with the State Board's direction vide memo no. 1455-dr-co-o/19/0205 dated 11/10/2023.</li> </ol>

Enclosed: Photographs.

*A.K. Dey*

(A.K. Dey, EE, WBPCB, Durgapur RO)

*P. Raychaudhuri*

(P. Raychaudhuri, ADM (G), Bankura)

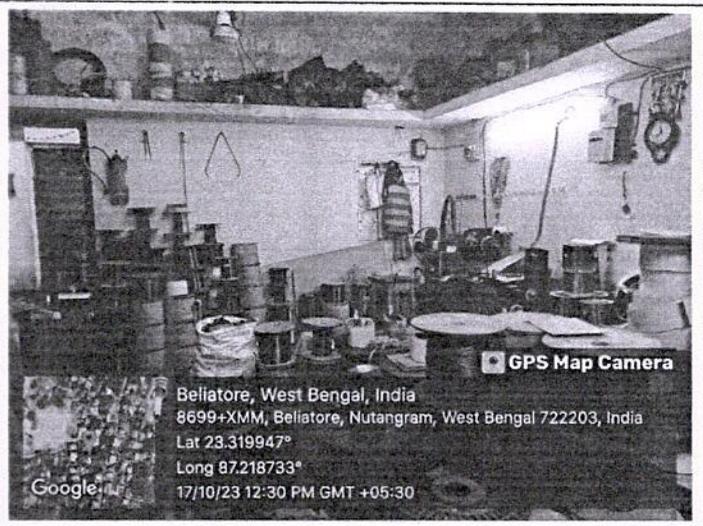
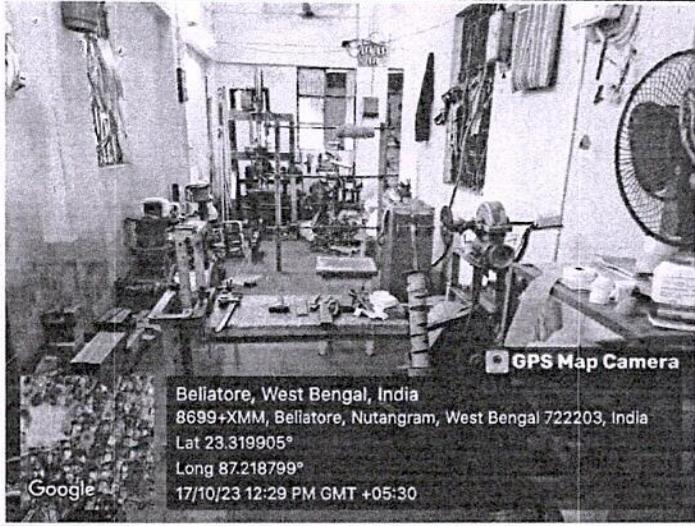




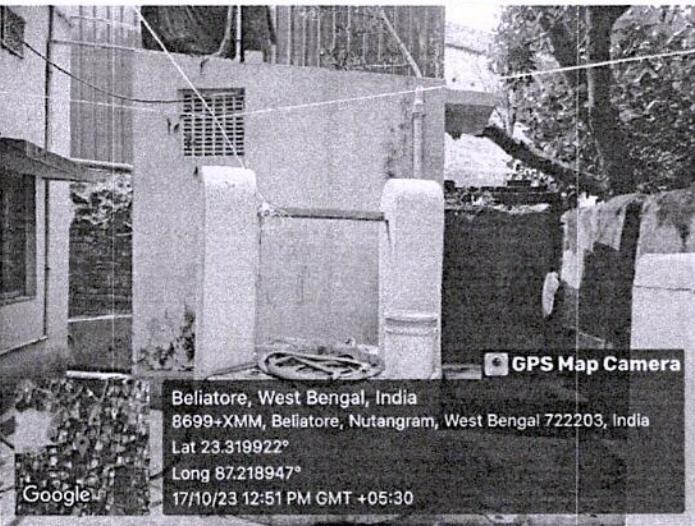
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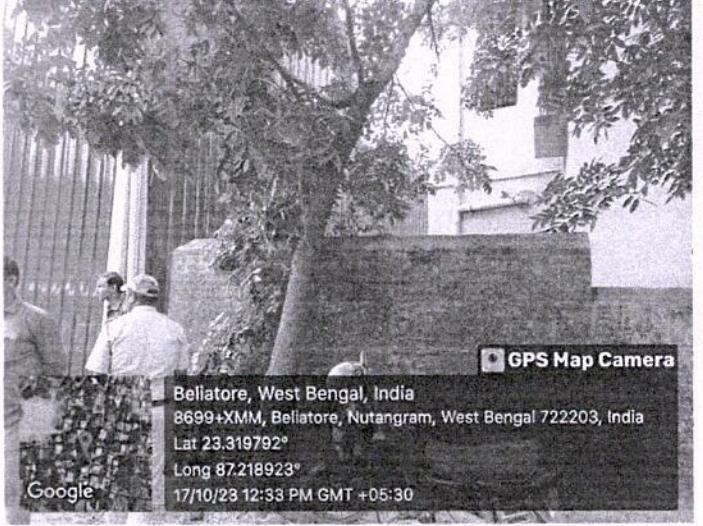
<p>Soakpit constructed near workshop bathroom</p> <p>Google 17/10/23 12:58 PM GMT +05:30 Long 87.218897° Lat 23.319877° 8699+XMM, Bellare, Nutangram, West Bengal 722203, India GPS Map Camera</p>	<p>Empty oil drums kept under shed with concrete floor</p> <p>Google 17/10/23 12:34 PM GMT +05:30 Long 87.218856° Lat 23.319773° 8699+XMM, Bellare, Nutangram, West Bengal 722203, India GPS Map Camera</p>
<p>Operation of chain pulley block with load</p> <p>Google 17/10/23 12:27 PM GMT +05:30 Long 87.21883° Lat 23.31986° 8699+XMM, Bellare, Nutangram, West Bengal 722203, India GPS Map Camera</p>	<p>Transformers kept for repairing</p> <p>Google 17/10/23 12:25 PM GMT +05:30 Long 87.218785° Lat 23.319812° 8699+XMM, Bellare, Nutangram, West Bengal 722203, India GPS Map Camera</p>
<p>Gap between rear side of workshop &amp; the common boundary wall</p> <p>Google 17/10/23 12:36 PM GMT +05:30 Long 87.218845° Lat 23.319797° 8699+XMM, Bellare, Nutangram, West Bengal 722203, India GPS Map Camera</p>	<p>Newly constructed workshop</p> <p>Google 17/10/23 12:33 PM GMT +05:30 Long 87.218913° Lat 23.319793° 8699+XMM, Bellare, Nutangram, West Bengal 722203, India GPS Map Camera</p>



Rooms of the unit housing different equipment



Well within the complainant's premises, with the unit's shed on the background



View of unit's workedshed (left) & complainant's residence (right)

*Kaey*



**WEST BENGAL POLLUTION CONTROL BOARD**

'Paribesh Bhawan' Bldg. No. 10A, Block-LA, Sector-III, Salt Lake City, Kolkata - 700 098  
(Orange/Green Category Unit)



C0123866

Memo Number: 1245/An.Co-0/19/2025

Date 18/07/2019

Consent to Operate under Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974, and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended, and Rules and Orders made thereunder hereby grants its Consent to:

M/s. KMT INDUSTRIES

(hereinafter referred to as Applicant) for its unit located at Bag no. 01, KA. no. 1355, JL No. 130, Mouza & P.O. & P.S. Beliatare, Dist. Bankura, PIN - 722203.

(Detailed address of the manufacturing unit)

for a period from the date of issue 30/06/2024 to operate the industrial unit and to discharge liquid effluent and to emit gaseous effluent from the premises/land of the industrial unit in accordance with the conditions as mentioned below provided on any day at any instance the quantity and quality of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in this consent letter and as specified in the Environmental (Protection) Act, 1986.

Breach of the conditions and/or failure to comply with the directions as mentioned below shall render the applicant liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

The State Board reserve the right to revoke, withdraw or make any reasonable variation/change/alter the conditions of this consent letter giving one month's notice to the applicant.

**Conditions:**

01. This Consent is valid for the manufacture of

Sl. No.	Name of major products and by-products	Quantity produced per month	Sl. No.	Name of major products and by-products	Quantity produced per month
01.	<u>Transformer</u>	<u>10 nos.</u>	03	—	—
02.	—	—	04	—	—

02. The Applicant shall observe the following fuel consumption pattern.

Sl. No.	Type of fuel	Quantity per day	Sl. No.	Type of fuel	Quantity per day	Sl. No.	Type of fuel	Quantity per day
01	—	—	02	—	—	03	—	—

03. The Applicant falls in the ..... category of the Water (Prevention and Control of Pollution) Cess Act, 1977 and Rules made thereunder and shall comply with the provisions of said Act, and Rules and regularly submit to the Board the Returns of Water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

04. Daily water consumption for the following purposes should not exceed.

Industrial cooling, spraying in mine pits and boiler feed water (water used for gardening should be included in this category of use)	Domestic purpose	Processing whereby water gets polluted and the pollutants are easily biodegradable	Processing whereby water gets polluted and the pollutants are not easily biodegradable
—	<u>0.500 KL</u>	—	—

05. Daily discharge of effluent shall not exceed

	Industrial liquid effluent	Domestic liquid effluent	Mixed (industrial & domestic) liquid effluent
No. of outfalls	—	<u>01 (one)</u>	—
Quantity	— KL	<u>0.200 KL</u>	— KL
Place of discharge	— <u>Panchayat Drain through septic tank</u> —		

06. The Applicant shall provide drainage system for conveying industrial & domestic liquid waste & separate drainage system for storm-water and shall provide comprehensive treatment facility for industrial and domestic liquid waste (sewage, sullage & liquid effluent generated from canteen) and operate and maintain the same to conform to the Standard for final effluent as given below.

Outlet No.	Nature of effluent	Parameters and standard (in mg/l. max) <i>except pH</i>							Frequency of effluent sampling
		pH	BOD	COD	TSS	O & G	—	—	
01.	<u>Domestic</u>	<u>5.5-9</u>	<u>30</u>	<u>250</u>	<u>100</u>	<u>10</u>	—	—	<u>Annually</u>



07. This Applicant shall provide comprehensive pollution control equipment and operate and maintain the same continuously to conform the quality of the final gaseous emission to the Standard as given below :

Stack No.	Stack height from G.L. (in mts.)	Stack attached to (sources and control system, if any)	Volume Nm <sup>3</sup> /hr	Velocity of gaseous emission (mg/sec)	Concentrations of parameters not to exceed			Frequency of sampling
					SPM (mg./Nm <sup>3</sup> )	CO (% v/v)		
S-1								
S-2				NA				
S-3								
S-4								

08. The Applicant shall maintain the generation and treatment/disposal of non-hazardous solid waste as specified below.

Type of waste	Quantity	Treatment	Disposal
Scrap metal	50 kg/month		Sold

09. The Applicant shall take adequate measures for control of noise levels from its own sources within its premises to conform to

Time	Limit in dB (A) L <sub>eq</sub>	Time	Limit in dB (A) L <sub>eq</sub>
Day time (06 a.m. to 06 p.m.)	65	Night Time (06 p.m. to 06 a.m.)	55

10. The Applicant shall remain responsible for quantity and quality of liquid effluent and air emissions and shall furnish to the State Board all information in respect of quality, quantity, rate of discharge, place of discharge of liquid effluent and air emissions.

11. The Applicant shall at all times maintain good house-keeping, proper working order, control pollution (including fugitive emissions) from all sources to maintain clean environment in & around factory premises and to surrounding areas/inhabitants.

12. The Applicant shall bring about at least 33% of the available open land under the green coverage/ plantation.

13. The Applicant shall provide for sufficient alternate electric power source to operate all pollution control facilities. In absence of such alternate power source, the production should be stopped/reduced/controlled to conform the conditions of the Consent.

14. All the stacks connected to various sources of emissions must be painted/displayed to designate by numbers such as S-1, S-2 etc. and shall have ports, ladder, platform etc. for monitoring/sampling the air emissions and the same shall be made available for inspection and use by the State Board's staff as well as State Board's authorised agencies.

15. The Applicant shall install a separate energy meter showing the consumption of energy for operation of pollution control devices and shall install suitable device for measuring the volume of water consumed for different purposes as mentioned above giving correct result to the satisfaction of the State Board.

16. The Applicant shall allow the Officers of the State Board to enter into the premises of the unit at any reasonable time to inspect the pollution control systems and shall provide adequate and safe facility for collection of air, wastewater and solid waste samples for monitoring and measuring by the State Board's staff as well as State Board's authorised agencies.

17. The Applicant shall maintain an Inspection Book in the factory premises which shall be made available to inspecting officers of the State Board for inspection, review and to write down any direction or observation as is deemed necessary during the inspection.

18. The Applicant shall intimate to the State Board immediately of any occurrence or apprehension of occurrence of discharge of any pollutants in excess of quality and quantity as mentioned above to any receiving water body/system or to atmosphere owing to accident or other unforeseen incident/event including natural disaster and the Applicant shall take adequate steps to prevent such accidental event.

19. The Applicant shall apply for renewal of consent to State Board in prescribed form 60 (sixty) days before expiry of this Consent.

20. The Applicant shall not make any alteration/modification/expansion in the existing manufacturing process and equipment, pollution control system and shall not bring into any altered or new outlet/outfall or stack or change the place of discharge, without prior approval of the Board.

21. The Applicant shall comply with the conditions as laid down in the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989, Hazardous Wastes (Management & Handling) Rules, 1989 and 'Public Liability Insurance Act, 1991.

Additional Conditions : Please refer to annexure enclosed herewith.



For and on behalf of the Board

Environmental Engineer  
(Member-Secretary/Chief Engr./Sr. Engr./Engr./Asst. Engr./Engr./Jr. Scientist)  
Durgapur Regional Office  
West Bengal Pollution Control Board

Annexure to Consent Serial No. CO123866

Issued to M/s. KMT Industries, P.O. & P.S. Beliatore, Dist. Bankura, PIN-722203

Special conditions:

1. The unit shall not undertake any expansion, modification or alternation in the existing process or equipment without permission of the State Pollution Control Board.
2. This Consent shall be revoked if there be any valid public complaint against the unit from environmental point of view.

*Handwritten signature*  
12/3/2019

Environmental Engineer  
Durgapur Regional Office, M.B.P.C.B.  
Environmental Engineer  
Durgapur Regional Office  
West Bengal Pollution Control Board



**WEST BENGAL STATE ELECTRICITY DISTRIBUTION COMPANY LIMITED**  
(A Govt. of West Bengal Enterprise)

Office of the Chief Engineer : Procurement & Contracts Department  
Vidyut Bhavan (4<sup>th</sup> Floor) : Bidhannagar : Block-DJ, Sector-II, Kolkata-700 091  
Phone No. 033-2359-8397 : Fax No. 033-2359-1921 / e-mail -materialcontroller@yahoo.co.in  
CIN- U40109WB2007SGC113473, website: [www.wbsecl.in](http://www.wbsecl.in), GSTIN No.-19AAACW6953H1ZX

Memo No.: P&amp;C/ P-14/P-10/2021-22/DTR/RC/PC-III/345

Date: 29/08/2022

To,

M/s KMT Industries  
Vill. & P.O.- Beliatare,  
Dist.- Bankura, PIN- 722203.  
Phone No.- 6294154859, Email- kmt.subhendu@gmail.com  
Factory Address: Vill. & P.O.- Beliatare, Dist.- Bankura, PIN- 722203.

Sub : Rate Contract-Order for Repairing of Damaged / Defective Distribution Transformers of Capacity 10/ 16/ 25/ 50/ 63/ 100/ 250/ 300/ 315/ 500/ 630 KVA with voltage class 11-6.6-5/0.433 KV & 33/0.4 KV against NIT No:P-14/2021-22/DTR/RC/PC-III, opened on 27/09/2021(1<sup>st</sup> Call) and NIT No.: P-10/2022-23/DTR/RC/PC-III opened on 23.06.2022 (2<sup>nd</sup> call)

Ref : Memo No.- P&C/P-14/P-10/2021-22/DTR/RC/PC-III/298 dated- 29/08/2022 of the CE (P&C), WBSEDCL.

Dear Sir(s),

In continuation of our earlier office order vide above mentioned reference, we are pleased to inform you that you have been enlisted as an approved vendor for repairing of damaged /defective distribution Transformers of different ratings at the rates stipulated in the schedule subject to compliance of Company's Terms & Conditions as annexed below w.e.f. 01.09.2022 to 31.08.2024 (for 2 years).

**Terms & Conditions**

- |                   |   |  |
|-------------------|---|--|
| 1. Annexure - I   | : | General conditions of contract : Commercial. |
| 2. Annexure - II  | : | Technical Specification.                     |
| 3. Annexure - III | : | Specimen copy of Letter of Intent (LOI).     |
| 4. Annexure - IV  | : | Specimen copy of Formal Order.               |
| 5. Annexure - V   | : | Specimen copy of Description of Work         |

**Schedule of Rates**

- |                        |   |   |
|------------------------|---|---|
| 5. Annexure - A        | : | For supply items only- Rate of materials (both Stack Core DTR & Wound Core DTR).                  |
| 6. Annexure - B        | : | Rate of labour charges- For items related to Labour and Supervision for Stack Core Type DTR only. |
| 7. Annexure - C        | : | Rate of labour charges- For items related to Labour and Supervision for Wound Core Type DTR only. |
| 8. Annexure - D        | : | List of Enlisted Repairers.   |
| 9. Annexure - E        | : | Format for test results.  |
| 10. Annexure - F       | : | PV formula in the light of IEEMA.   |
| 11. Annexure - G       | : | Format for stock statement of defective/repaired transformer at repairer's workshop.              |
| 12. Annexure - H       | : | For Transportation of Transformers and Oil Barrels.   |
| 13. Address of Factory | : | As mentioned in Annexure- D.  |
| 14. Area of Operation  | : | As mentioned in Annexure- D.  |

Please acknowledge the receipt of this order and convey your acceptance for the same within ten (10) days from the next date of issue of this order.  
Enclo.: Annexure - I, II, III, IV,V, A, B, C, D, E, F, G & H.

K.M.T. Industries

*[Signature]*  
Proprietor

Yours faithfully,

*[Signature]*  
(M.C Pal)

Chief Engineer (Procurement & Contracts)  
WBSEDCL



# KMT INDUSTRIES

Mob :6294154859

9434061321

9933026793

(TECHNO - HOUSE)

REPAIRER REWINDER OF ALL ELECTRICAL EQUIPMENTS & SPARES

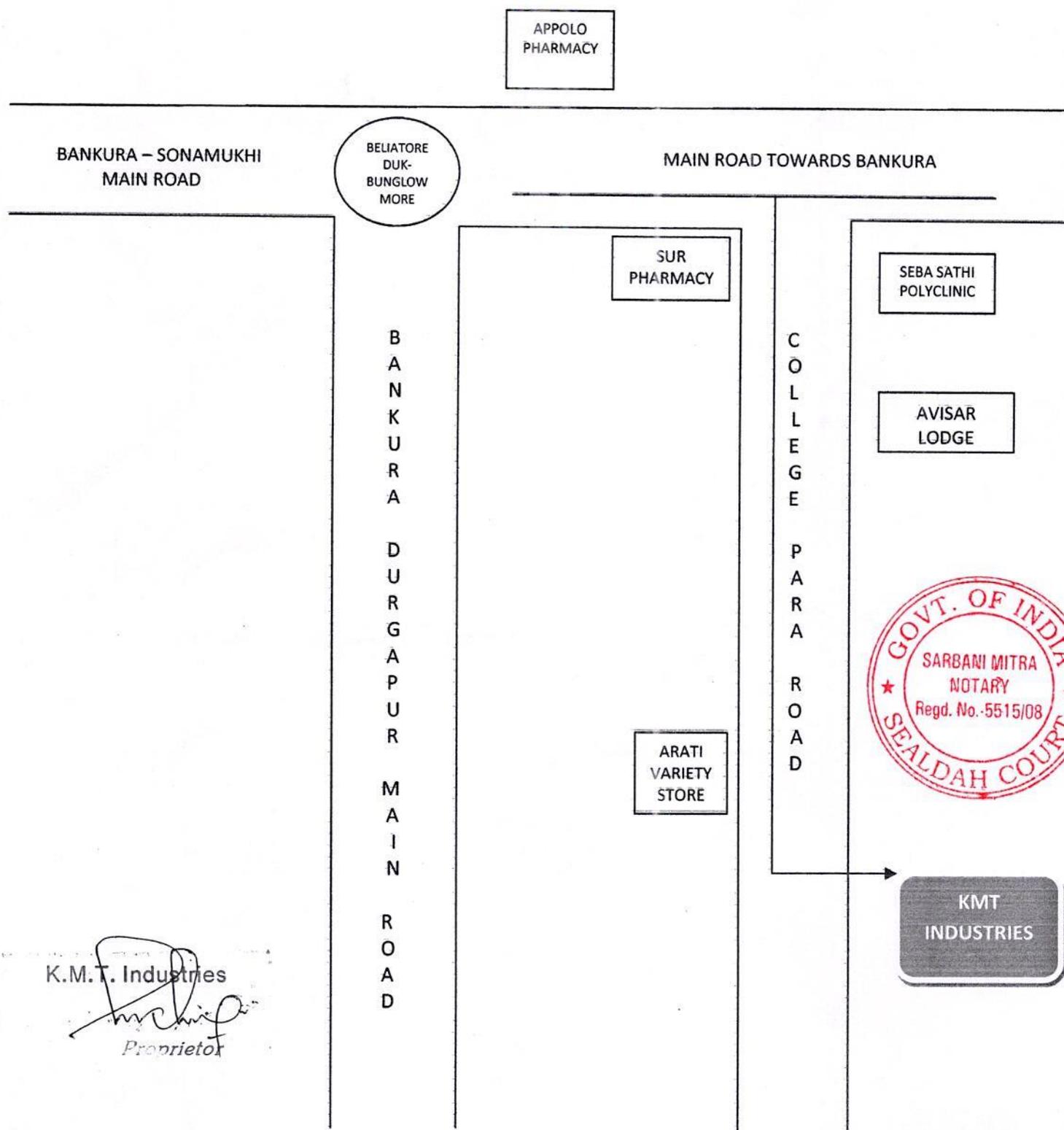


BELIATORE \* BANKURA \* PIN - 722203

Ref No.....

## ROUTE MAP TO THE WORKSHOP

Date.....



K.M.T. Industries

*Subhendu*  
Proprietor

ANNEXURE - 4



**LiFE**  
Lifestyle for  
Environment

**WEST BENGAL POLLUTION CONTROL BOARD**  
(Department of Environment, Government of West Bengal)  
Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar  
Kolkata - 700 106, Ph.: 2335-9088/8861/7428, Fax : 2335-2813  
Website: [www.wbpcb.gov.in](http://www.wbpcb.gov.in), Email: [net.wbpcb-wb@bangla.gov.in](mailto:net.wbpcb-wb@bangla.gov.in)

Memo No.

-dr-co-o/19/0205

Date: /10/2023

**DIRECTION**

WHEREAS, M/s. KMT Industries (hereinafter referred to as the unit) located at College Para, Vill., P.O. & P.S.- Beliature, Dist.- Bankura, Pin-722203 is a transformer repairing unit.

AND WHEREAS, in connection with a public complaint lodged by Shri Sudhen Ghosh, College Para, Beliature, Bankura regarding environmental hazards in the locality created by the unit, the unit was inspected by the West Bengal Pollution Control Board (hereinafter referred to as the State Board) official, on 02.01.2023. During inspection the following observations were made by the inspecting official:

- During inspection the unit was not in operation.
- Loading and unloading of transformer is done under open sky within its premises.
- During inspection noise level was measured and the ambient noise level was found to be about 53 dB(A)  $L_{eq}$ . On request, the owner operated the winding machines, though one at a time, with insignificant noise impact on the environment.
- The complainant's residence is located just adjacent to the unit's premises. The area is predominantly residential in nature.
- The State Board had earlier issued an order vide Memo No. 652-WPBD-06(94)/15 dated 07/3/2018 to the unit with certain directions.
- During inspection, it was observed that no sound absorbing materials have been mounted on the wall of the workshop.
- The unit has no proper spillage oil collection system.
- Unit has constructed some soakpits without any septic tank for the sewage generated from the workshop near the boundary wall between its premises & complainant's premises.

AND WHEREAS, the Consent to Operate of the unit is valid upto 30.06.2024.

AND WHEREAS, the unit was called for a hearing on 17.08.2023 at the Head office of the Board for above mentioned non-compliance of environmental norms. Shri Sudhen Ghosh, complainant was requested to remain present during the hearing. He appeared in the hearing and complained against the unit that they are suffering from severe noise pollution created due to activity of the unit and bad odour due to use of waste oil. He alleged that the unit is created a great nuisance in the locality hampering their smooth and peaceful life. The complainant apprehends that water of his well, which lies adjacent to the boundary wall, will get contaminated with sewage water generated from the unit's workshop.

AND WHEREAS, the proprietor of the unit appeared in the hearing and submitted that they are enlisted transformer repair of WBSEDCL. He mentioned that WBSEDCL never issue used oil to repair the transformers, total transformer oil is drained out from the defective transformer and is sealed by the officer of WBSEDCL and after repairing of defective transformer, new transformer oil issued by WBSEDCL, is filled in transformer tank under shed at their workshop and it is tested in presence of WBSEDCL officer. He also mentioned that the entire activity of the unit is done under a shed of two storied building and unloading/loading of the transformer is done through chain pulley and they have arranged another shed with concrete floor to keep the empty drums. He claimed that the sound absorbing boards are fitted at the east side walls of their workshop and the transformers is kept down in a rubber mat so that no sound is produced.

Page 1 of 2



**NOW THEREFORE**, considering the above, **M/s. KMT Industries** located at College Para, Vill., P.O. & P.S.- Beliatare, Dist.- Bankura, Pin-722203 is hereby directed as follows:-

1. **That**, the unit shall immediately construct a proper shed with side cover and proper ventilation for carrying out its entire work activity. Any activity of the unit is not permitted in an open place. Empty drums should also be kept under shed on bounded concrete floor.
2. **That**, the unit shall mount permanent sound absorbing materials on the wall of the workshop and also arrange the same on the ground of the workshop so that no sound will be produced due to its activity.
3. **That**, the unit shall immediately obtain Hazardous Waste Authorization from the State Board.
4. **That**, the unit shall carry out its activity in a proper manner so that any nuisance will be created to the people in the locality regarding environmental pollution.
5. **That**, the unit shall strictly comply with the direction issued by the State Board vide Memo No. 652-WPBD-06(94)/15 dated 07/3/2018.
6. **That**, the unit is allowed a time period upto 31.10.2023 to comply with the above mentioned direction.

The Environmental Engineer & In-charge, Durgapur Regional Office of the State Board is requested to conduct a fresh inspection of the unit after October, 2023 to verify the claim of the unit as well as compliance of Board's direction and send the report to the headquarter. If the unit is found to be non-complying with the Board's direction, the Board will take strict regulatory action against the unit including issuance of Closure order with disconnection of electricity without further reference.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder.

By Order,

Sd/-  
Chief Engineer  
Operation & Execution Cell  
West Bengal Pollution Control Board

Memo No. 1455(8) -dr-co-o/19/0205

Date: 11/10/2023

Copy forwarded for information and necessary action to:

1. M/s. KMT Industries, College Para, Vill., P.O. & P.S.- Beliatare, Dist.- Bankura, Pin-722203
2. The District Magistrate, Bankura, Dist.- Bankura, Pin-722 101
3. The Chief Engineer, Planning & EIM Cell, WBPCB
4. The Senior Law Officer, WBPCB
5. The Environmental Engineer & In-charge, Durgapur Regional Office, WBPCB
6. T.A. to the Member Secretary, WBPCB
7. P.A. to the Chairman, WBPCB
8. Shri Sudhen Ghosh, College Para, Vill., P.O. & P.S.- Beliatare, Dist.- Bankura, Pin-722203
9. Technical Cell, WBPCB for updating the website
9. Environment Officer- Communication, WBPCB - for circulation through float file
10. Guard file of O & E Cell

  
Chief Engineer  
Operation & Execution Cell  
West Bengal Pollution Control Board  
Page 2 of 2



# KMT INDUSTRIES

Mob :6294154859

9434061321

9933026793

(TECHNO - HOUSE)



REPAIRER REWINDER OF ALL ELECTRICAL EQUIPMENTS & SPARES

BELIATORE \* BANKURA \* PIN - 722203

Ref No..... **LAYOUT MAP OF THE WORKSHOP**

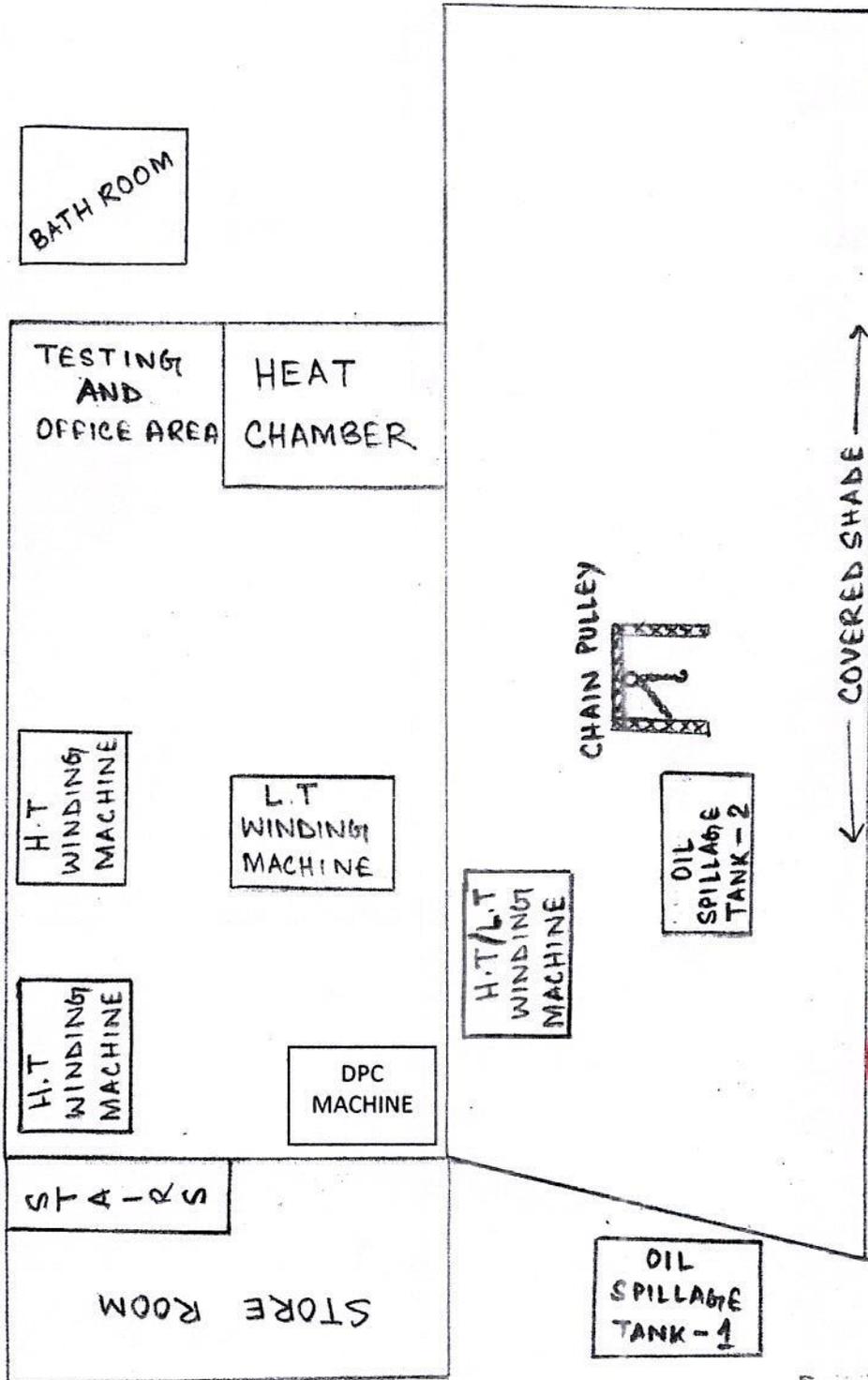
Date.....

↑ E

|| MAIN GATE ||

N ←

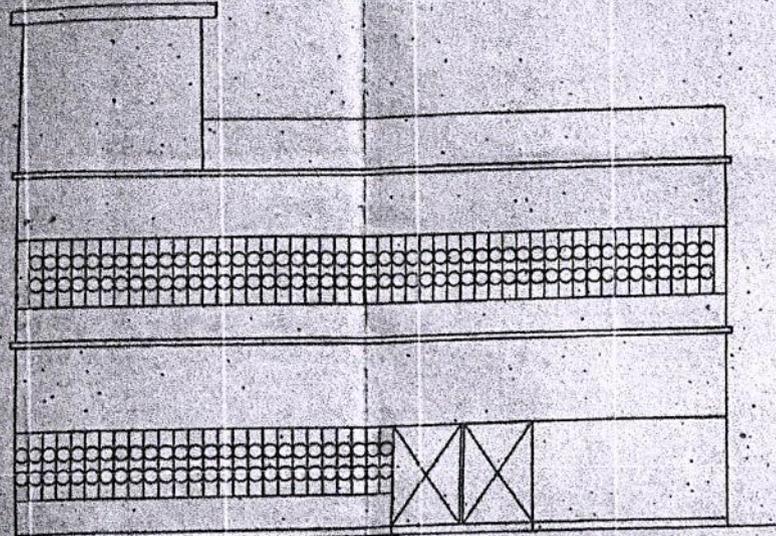
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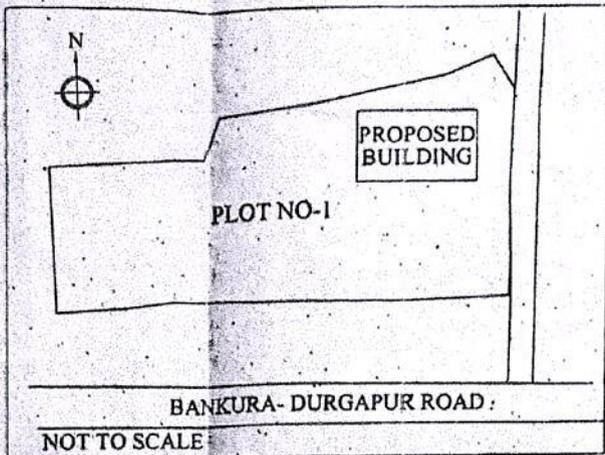
K.M.T. Industries

*[Signature]*  
Proprietor

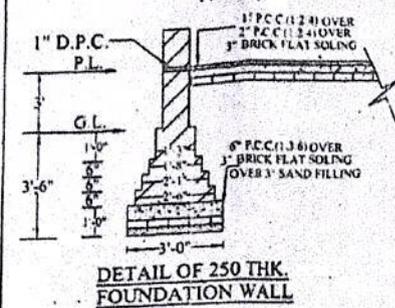
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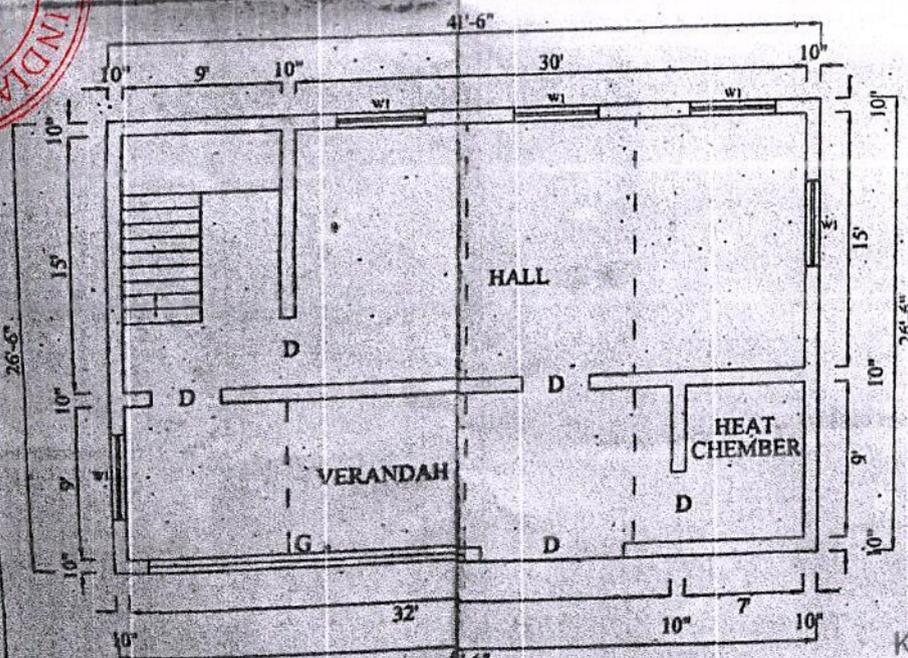
FRONT ELEVATION



SITE PLAN



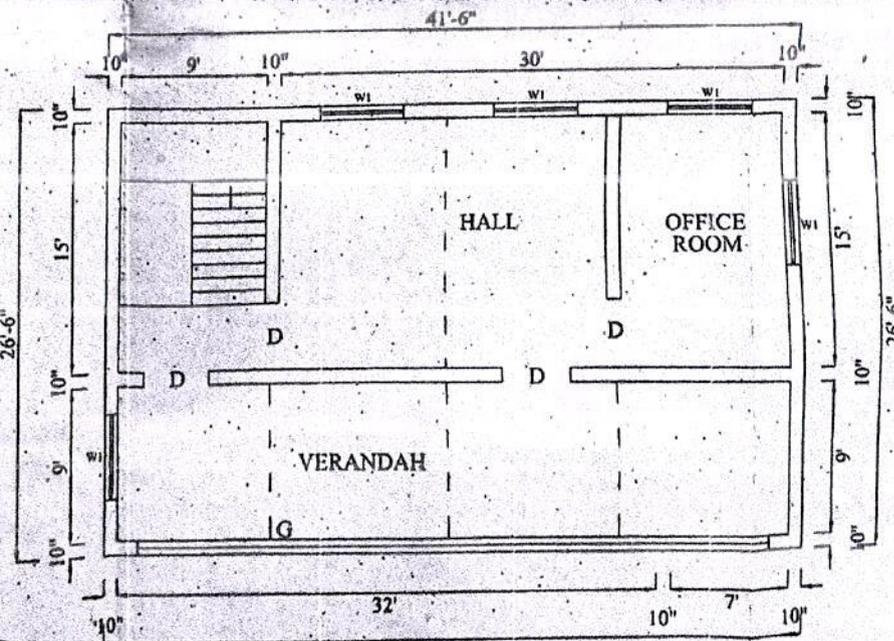
DETAIL OF 250 THK FOUNDATION WALL



PLAN OF EXISTING GROUND FLOOR

K.M.T. Industries

*(Signature)*  
Proprietor



PLAN OF FIRST FLOOR

MOUJA- BELIATORE  
PLOT NO-1  
J.L. NO-130  
BLOCK- BARJORA  
P.S- BELIATORE  
DIST- BANKURA

STATEMENT OF AREAS

1. PLINTH AREA  
1099.75 square ft

SCALE- 1"=6'

PROPOSED PLAN OF FIRST FLOOR FACTORY BUILDING OF SRI SUBHENDU MUKHERJEE S/O- KHEMANKAR MUKHERJEE AT BELIATORE UNDER BELIATORE GRAM PANCHAYAT DIST- BANKURA, WEST BENGAL

DRAWN BY

*(Signature)*  
18/12/22  
INDRAJIT GHOSH  
DIPLOMA IN CIVIL ENGINEERING  
BELIATORE, BANKURA

OWNER'S SIGNATURE

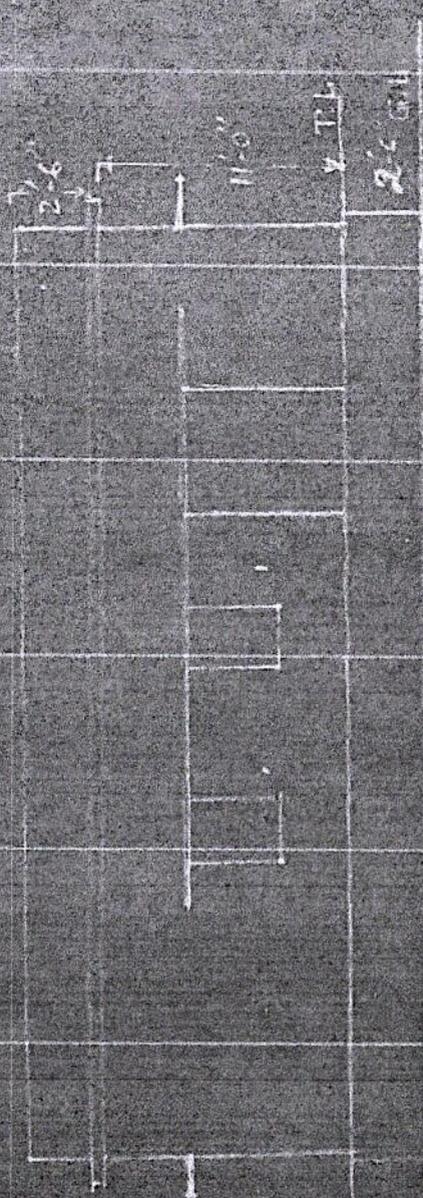
*(Signature)*  
(Smbhendu Mukherjee)

APPROVED BY

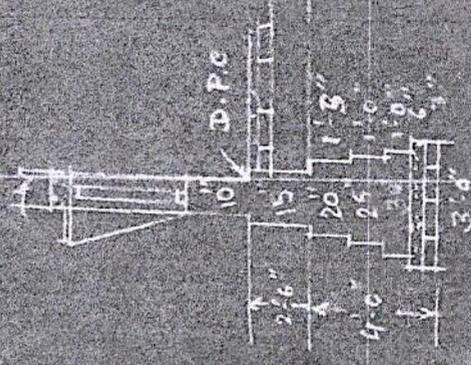
*(Signature)*  
Pradhan  
Beliatore Gram Panchayat

VALUATION OF EXISTING FACTORY OF SRI SUBHENDU MUKHERJEE 9/2 SRI KHEMAMKOR M.  
 MOUZA BELIATORE J.L. No. 130 PLOT No. 1 KHNO. 26 AREA-11 SOLAK P.S. BORJORA DIST- BAHMUR P.A.

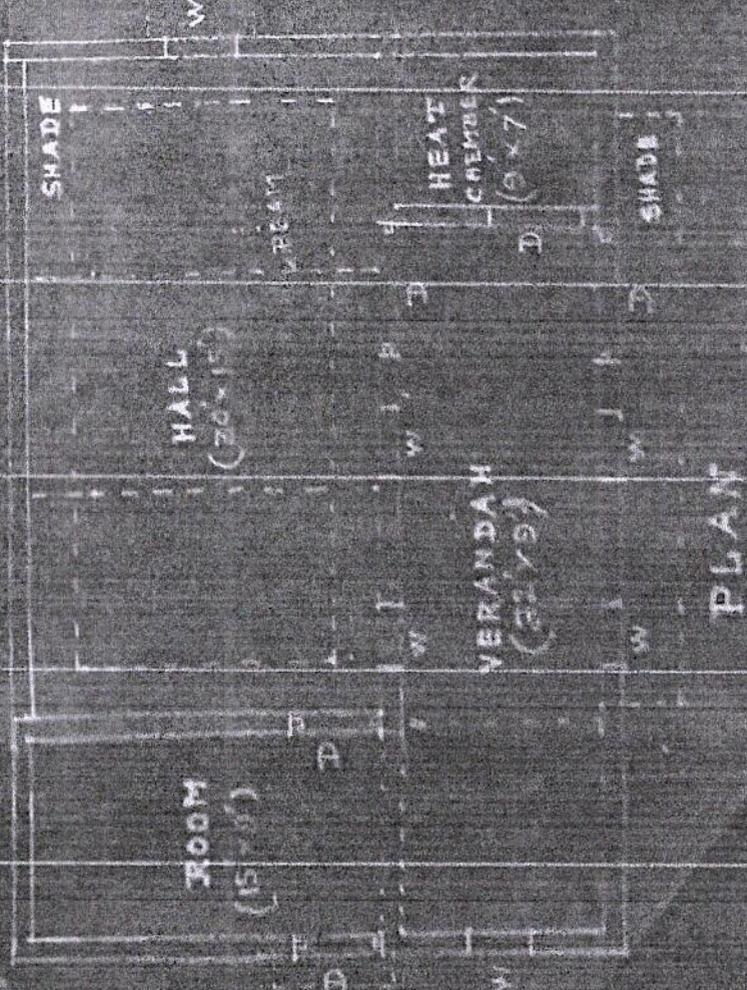
SCALE- 1:8'0"



FRONT ELEVATION



FOUNDATION



PLAN

OWNERS SIGNATURE

*Sri Subhendu Mukherjee*

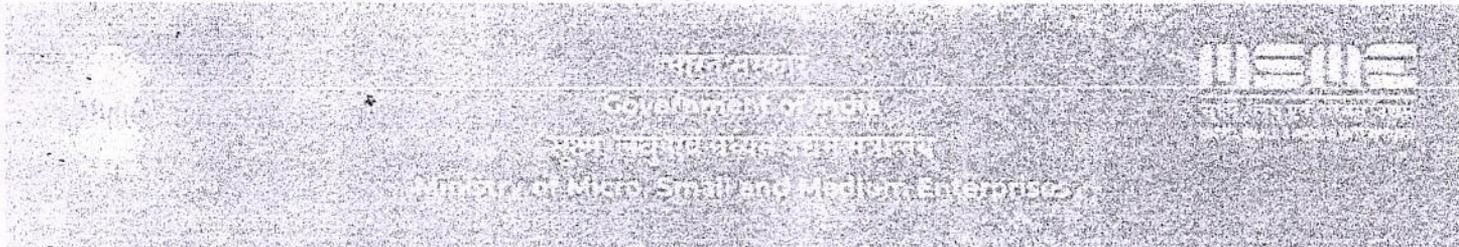
APPROVED BY

*S. A. E. (R/W)*  
 CHHATNA BLOCK

SIGNATURE OF ENGINEER



K.M. Industries  
*[Signature]*  
 Proprietor



REGISTRATION CERTIFICATE

Our small hands to make you LARGE



UDYAM-WB-02-0002215

K M T INDUSTRIES

MICRO

SERVICES

GENERAL

SOCIAL CATEGORY OF ENTREPRENEUR

NAME OF UNIT(S)

S.No.	Udyog Aadhaar Memorandum	Unit(s) Name
1	WB02A0004286	K M T INDUSTRIES

OFFICAL ADDRESS OF ENTERPRISE

Flat/Door/Block No.	BELIATORE	Name of Premises/ Building	BELIATORE, COLLEGE PARA, BANKURA, 722203
Village/Town	BELIATORE	Block	BARJORA
Road/Street/Lane	BELIATORE	City	BANKURA
State	WEST BENGAL	District	BANKURA, Pin 722203
Mobile	9434061321	Email:	kmt.subhendu@gmail.com

DATE OF INCORPORATION / REGISTRATION OF ENTERPRISE

13/01/2020

DATE OF COMMENCEMENT OF PRODUCTION/BUSINESS

01/04/1994

NATIONAL INDUSTRY CLASSIFICATION CODE(S)

S.No.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
1	74 - Other professional, scientific and technical activities	7490 - Other professional, scientific and technical activities n.e.c.	74909 - Other professional, scientific and technical activities n.e.c.	Services

DATE OF UDYAM REGISTRATION

13/09/2021

In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the M/o MSME.

Disclaimer: This is computer generated statement, no signature required. Printed from

& Date of printing:- 13/09/2021

For any assistance, you may contact:

1. District Industries Centre: BANKURA ( WEST BENGAL )

2. MSME-DI: KOLKATA ( WEST BENGAL )

Visit :

K.M.T. Industries



with the  
Ministry of  
MSME



**FORM 11****[ See rule 58(2) ]**Name Of District : **BANKURA**Name Of Block : **BARJORA**Name Of Gram Panchayat : **BELIATOR**Trade Registration No:- **693**Trade Registration Date:-**21-May-2022**Trade Registration Certificate issue No:- **1**Issue Date:-**21-May-2022**Trade Registration Certificate issued for the period of: **2022-2023,2023-2024,2024-2025**To **SUBHENDU MUKHERJEE**

(Name of Prop/partner/Director)

Full Address :

VILLAGE - **BELIATORE**PARA - **COLLEGE PARA**POLICE STATION - **BELIATORE**POST OFFICE - **BELIATORE**MOUZA - **130**DAG - **01**PIN NO - **722203**Gram Sansad/ Part No. **BELIATORE**Description of Trade : **ELECTRICAL CONTRACTOR, TRANSFORMER REPAIR**Gram panchayat acknowledges a sum of **Rs. 750** (Rupees Seven Hundred and Fifty Only)From **K.M.T INDUSTRIES**

(Name of Trade)

Grant of this certificate shall not absolve the applicant from the requirement of procuring all the statutory clearances to be obtained from the appropriate authority before actual commencement of the trade. If any violation/default is noted later is, the certificate shall be liable to be cancelled and the trade/business shall be closed down with immediate effect.

**This Certificate Is Electronically Generated**

N.B.: Gram Panchayat has every right to cancel or revoke or not allowing renewal of registration at any time

K.M.T Industries

Ref. Application Docket No. **NOCNHYN35961616N**<https://wbprd.gov.in/>

Proprietor

## OFFICE OF THE BLOCK LAND &amp; LAND REFORMS OFFICER

Barjora Bankura

Memo No. 1004/BJR/Conv. 115

Dated, Bankura 15/07/2015

Conversion Case No. 40/BJR/2015 D.G. 28/5/2015

To  
 Sri / Smt. Subhen Chandra Mukherjee  
 S/o, W/o, D/o Khemankar Mukherjee  
 Vill. Beliatore P.O. Beliatore P.S. Beliatore  
 Dist. Bankura

**Sub. - Permission of change of character of use of land  
 under section 4c of W.B.L.R. Act, 1955**

With reference to his / her application dated 25/5/2015 this is to inform that prayer for change of character and use of land from Garajayek. Patil To Workshop is allowed with effect from this day in terms of sanction 4C of W.B.L.R. Act, 1955 (Amended 1981) for the purpose of Workshop (Commercial) in respect of the proposed land as specified below in the land schedule subject to be attached in future any provision of land as to ownership or as to ceiling of land.

The enclosed sketch map showing the actual location of the land to be converted is made a part of this order. This order is without prejudice to the provisions of the related municipal / Panchayat Act of any prevalent in this respect.

**SCHEDULE OF THE SUBJECT LAND**

District : Bankura P.S. Beliatore  
 Mouza : Beliatore J. L. No 130  
 Kh. No. : 1355 Plot No. 1  
 Area (in Ac.) : 0.08 Acre



Enclo : 1 (one) sketch map.

K.M.T. Industries

*[Signature]*  
 Proprietor

*[Signature]*  
 Block Land & Land Reforms Officer  
 Barjora, Bankura

Collector U/s/4 (C) of W. B. L. R. Act, 1955



**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

**ORIGINAL APPLICATION NO. 143/2023/EZ**

**SUDHEN GHOSH**

**.....APPLICANT(S)**

**VERSUS**

**THE WEST BENGAL POLLUTION CONTROL BOARD  
& ORS.**

**..... RESPONDENT(S)**

**AFFIDAVIT ON BEHALF OF THE RESPONDENT NO.  
01, i.e. THE WEST BENGAL POLLUTION CONTROL  
BOARD.**

**PRITHWISH KUMAR BASU  
ADVOCATE  
HIGH COURT AT CALCUTTA**